

supporting Mr. Bhakta, I wish to raise another very important thing. We have been raising what we call the misuse of the electronic media. After the industrial strike on last Friday, the statement of the Minister of Labour came out on the TV and it was very clear that a deliberate attempt was being made to give a distorted view of the situation that had arisen because of this strike. The Minister was giving the information with a view to denigrate the heroic struggle of the working class in this country against the policies adopted by this Government which shows that this media, is being utilised as an extension of the Government media the Press Information Bureau. We strongly object to this. If any fair reporting was to be made, then the trade unions should have been given an opportunity to express their views and the assessment of the situation. Why should the Minister alone utilise the electronic media for the purpose of giving the Government's version? And that too wrong reporting was being made on the Television for which he has not got the courage to say the same on the floor of the House. We therefore, protest against this misuse of the electronic media for the purpose of the Government of the ruling party in the country. This is nothing but insult to the working class of this country and we protest against this. I hope that the Government will behave in future.

*(Interruptions)*

SHRI TARIT BARAN TOPDAR (Barackpore): Because of the strike even now some trains are not running on time. *(Interruptions)*

*[Translation]*

SHRI DATTATRAYA BANDARU (Secunderabad): Mr. Speaker Sir, in Penugunda village in west Godavari district, a woman named Durga was stripped.... *(Interruptions)*

*[English]*

MR. SPEAKER: We are going to discuss the law and order situation in the country. You will have the opportunity at that time.

*(Interruptions)*

MR. SPEAKER: Do not take it up now. It is not possible for the Minister to reply.

*(Interruptions)*

Mr. Speaker : I have not allowed the lady Member. You can speak later.

*[Translation]*

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to severe drought conditions that have arisen in West Rajasthan for lack of rains. Since the entire West Rajasthan is a desert, in the event of drought farmers have to face hardships in earning their livelihood, cattle are to be sent out and every where there is total panic. The Government of Rajasthan is doing excellent job and organising relief works, but unless the Centre gives any special assistance it will be difficult to tackle the situation over such a large territory. I would like to submit that firstly, the Rajasthan Canal be got completed through speedy assistance and secondly, the solar power plant at Mathania, which still incomplete despite efforts for the last tow years, be got completed. For shortage of power farmers in the area are already facing lot of hardships. I would like to submit that both the problems may be solved.

SHRI PRABHU DAYAL KATHERIA (Firozabad): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to Sukahabad Assembly segment of mu constituency. Traffic on the national highway passing through the constituency remains disrupted for long hours be-

cause the frequency of trains is 15 to 20 minutes and normally the railway level crossing remains closed. It causes great inconvenience to the people of the area. (*Interruptions*)

**MR. SPEAKER:** This type of matters cannot be raised in the House. You are simply misusing the time allotted to you.

**SHRI PRABHU DAYAL KATHERIA:** Sometimes the patients in serious conditions could be immediately rushed to the hospitals resulting in untimely deaths and expectant mothers also could not be provided medical aid resulting in complications of delivery cases. Therefore, I urge the Government to sanction construction of an overbridge, instead of bridge to mitigate the sufferings of the people of the area.

[*English*]

**SHRI KODIKKUNIL SURESH (Adoor):** Sir, in Kerala, in the last four months about hundred cashew nut factories were closed due to shortage of raw cashew nut with the result that thousands of labourers lost their jobs and are facing starvation and other difficulties. In fact the production of raw cashew nut last year in my constituency and particularly in Kollam district which is the centre of cashew nut factories was very less. The previous Government in Kerala completely failed to collect the raw cashewnuts in the State. Therefore the employees are facing miserable conditions. I would request the Government of India to intervene in this matter and permit the State Government of Kerala to import raw cashew nut and to remove the Reserve Bank of India's restrictions in this regard so that the raw cashew nut could be imported. (*Interruptions*)

[*Translation*]

**SHRI TEJ NARAYAN SINGH (Buxar):** Mr. Speaker, Sir, under the Naubarar Trivedi

award, Umarpur Diara and West Umarpur Diara of Bihar have been transferred to Uttar Pradesh. In that area about 5,000 farmers are living who build house on other's land and live there. When this village was Governed by the government of Bihar, the villagers not possessing land were issued tenancy papers under the Bihar Tenancy Act and they were given right to share-cropping but since the village has been transferred to Uttar Pradesh under the Trivedi Award, the Government of Uttar Pradesh did away with their share-cropping right and new papers are being issued to them. On a visit to the side the officials found the homes of farmers already built there and their right to share cropping. They have got papers now. Recently on a visit the Revenue Minister of Uttar Pradesh promised the farmers of the village that all the papers issued to them will be cancelled.

Sir, through you, I would like to request the Government of India to protect the tenancy rights conferred on the 5000 poor share cropping farmers living in the village for a very long time and they have been issued tenancy papers by the two State Governments of Bihar and Uttar Pradesh, Under the Bihar Tenancy Act and the Uttar Pradesh Tenancy Act. If the Government of India does not protect the rights of these persons, the Government of Uttar Pradesh will not protect the rights of these persons, the Government of Uttar Pradesh will not protect their rights.

**MR. SPEAKER:** This matter does not come under the purview of the Central Government.

[*English*]

**SHRI K. THULASIAH VANDAYAR (Tanjavur):** Sir, in Tanjore there is an old bridge over the main Railway line across the Court Road. This old overbridge constructed some 50 years ago has become of late too